

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 10/MP/2016  
alongwith I.A. No.24/2016**

- Subject : Petition seeking refund of the late payment of surcharges illegally retained by the respondent under Power Purchase Agreement dated 30.5.2011 along with interest and initiation of proceedings for revocation of the Inter-State Trading License granted to GEL
- Petitioner : Jaiprakash Power Ventures Limited.
- Respondent : Global Energy Private Limited
- Date of hearing : 16.2.2017
- Coram : Shri Gireesh B. Pradhan, Chairperson  
Shri A.K. Singhal, Member  
Shri A.S. Bakshi, Member  
Dr. M.K. Iyer, Member
- Parties present : Shri M.G. Ramachandran, Advocate, JPVL  
Ms. Anushree Bardhan, Advocate, JPVL  
Shri Vishal Gupta, Advocate, JPVL  
Shri Sanjiv K. Goel, JPVL  
Shri Sanjay Sen, Senior Advocate, GEPL  
Shri Matrugupta Mishra, Advocate, GEPL  
Shri Nishant Kumar, Advocate, GEPL  
Shri Piyush Singh, Advocate, GEPL  
Shri Sahil Kaul, Advocate, GEPL

**Record of Proceedings**

Learned senior counsel for GEPL requested to list the petition separately and sought permission to file written submission along with compilation of judgments in support of its contention. Learned counsel for the petitioner had no objection in this regard.

2. The Commission directed the petitioner and the respondent to file their written submissions by 24.3.2017 with an advance copy to each other. The Commission directed the petitioner and the respondent that due date of filing the written submissions should be strictly complied with. No extension shall be granted on that account.

3. The petition and IA shall be listed for hearing on 23.3.2017 at 2.30 P.M.

**By order of the Commission  
Sd/-  
(T. Rout)  
Chief (Legal)**